


TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE
OF INDIA.

Government of India
Central Board of Direct Taxes
New Delhi, dated 1-9-1971.

NOTIFICATION
(INCOME-TAX)

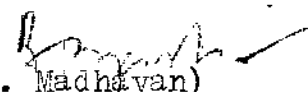
No. 258 (F.No. 187/8/71-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby directs that in supersession of the earlier Notifications in this respect the Additional Commissioners of Income-tax and Additional Commissioners of Income-tax (Recovery) specified in column 3 of the Annexure A appended to this notification will have concurrent jurisdiction along with the Commissioners of Income-tax specified in column 2 of Annexure 'A' and will perform all or any of the functions performed by the respective Commissioners of Income-tax in respect of the jurisdiction vested in them under Board's notifications issued from time to time.


(B. Madhavan)
Under Secretary, Central Board of Direct Taxes.

No. 258(F.No. 187/8/71-IT(AI))

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. All Officers and Sections in I.T. Wing and Ad.VI, Ad.VII and Ad.IX Section.
5. The Registrar, Income-tax Appellate Tribunal Bombay.
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(B. Madhavan)
Under Secretary, Central Board of Direct Taxes.